

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : V S Suresh

MAIN PETITION NUMBER : CP(IB)/1(CHE)/2024

(IA/MA) APPLICATION NUMBERS

IA(IBC)/413(CHE)2024

ORDER

Shri. Arun Karthik Mohan, Ld. Counsel for the Applicant.

This application has been filed seeking rectification/modification in the order dated 25.01.2024.

Ld. Counsel submits that till date CIRP has not been initiated against M/s. Real Value Ventures Private Limited and it has been wrongly recorded in para-1 & 2 as under:

1. *The Applicant, Vistra ITCL (India) Limited has filed this application under Section 95(1) of the Insolvency and Bankruptcy Code, 2016 ("IBC") for initiating Insolvency Resolution Process against the Personal Guarantor/Respondent Mr. V.S. Suresh of M/s. Real Value Ventures Private Limited, the Corporate Debtor against whom, CIRP was initiated vide an order dated 21.11.2017 in TCP/233(IB)/CV/2017.*
2. *As per the averments made in the application, M/s. Real Value Ventures Private Limited had taken credit facilities from the Applicant. The Respondent herein had given personal guarantee to the said loan. The Corporate Debtor failed to repay the debt which made the Applicant initiate CIRP against the Corporate Debtor.*

We have perused the application and the report. The said error in para-1 and para-2 of the order which has been highlighted above being inadvertent typographical mistake may be rectified and it is ordered that the above highlighted portions will not form part of the order dated 25.01.2024.

IA is accordingly **disposed of**.

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

SANJIV JAIN
MEMBER (JUDICIAL)

vs